

[Mr. Deputy Speaker]

Aligarh Muslim University Act,
1920"

The motion was adopted.

SHRI S. B. CHAVAN: I withdraw
the Bill.

12.33 hrs.

ALIGARH MUSLIM UNIVERSITY
(THIRD AMENDMENT) BILL*

THE MINISTER OF EDUCATION
AND SOCIAL WELFARE (SHRI S. B.
CHAVAN): I beg to move for leave to
introduce a Bill further to amend the
Aligarh Muslim University Act, 1920.

DR. SUBRAMANIAM SWAMY
(Bombay North-East): I am not oppos-
ing it.

MR. DEPUTY-SPEAKER: You can-
not; you have not given any notice.
The question is:

"That leave be granted to intro-
duce a Bill further to amend the
Aligarh Muslim University Act,
1920."

The motion was adopted.

SHRI S. B. CHAVAN: I introduce
the Bill.

12.35 hrs.

MATTERS UNDER RULE 377

MR. DEPUTY-SPEAKER: We take
up matters under 377.

SHRI RAMAVATAR SHASTRI
(Patna): On a point of order....

MR. DEPUTY-SPEAKER: There
cannot be any point of order on mat-
ters under 377. Please come and meet
me in the Chamber if you have got
anything to say....(Interruptions)

SHRI RAMAVATAR SHASTRI:..
..**

MR. DEPUTY-SPEAKER: This will
not go on record. You can come and
see me in the Chamber. Shri Mani
Ram Bagri under rule 377. Other
things will not go on record. You have
a misunderstanding. So, you come and
see me in my Chamber. The problem
cannot be solved in this House. So, I
request you to see me in the chamber.

SHRI RAMAVATAR SHASTRI:**

MR. DEPUTY-SPEAKER: Nobody
is being permitted. Mr. Bagri.

SHRIMATI PRAMILA DANDAVATE
(Bombay North-Central): rose—

MR. DEPUTY-SPEAKER: If there
is anything with regard to any matter,
please come to my chamber.

(Interruptions)**

MR. DEPUTY-SPEAKER: Do not
record anything.

(Interruptions)**

MR. DEPUTY-SPEAKER: I am not
allowing anybody. I have called Mr.
Bagri.

I am asking them to sit down. They
do not sit down. You go on reading.

(Interruptions)**

MR. DEPUTY-SPEAKER: I will not
hear you. You have not taken my
permission.

(Interruptions)**

MR. DEPUTY-SPEAKER: Shri Siva-
prakasam.

Nothing but what Shri Sivaprakasam
says will go on record.

(i) HOLDING OF ELECTIONS OF LOCAL
BODIES IN TAMIL NADU

*Published in Gazette of India Extraordinary, Part II, section 2,
dated 23-12-80.

**Not recorded.

SHRI D. S. A. SIVAPRAKASAM (Tirumelveli): Under Rule 377, I am making a statement.

According to subsection (iv) of article 40 of the Constitution of India, every state shall take steps to organise village Panchayats. This article and part IV are contained in Directive principles of state policy. According to article 37, though provisions contained in this part are not enforceable by any court of law, the principles therein laid down are fundamental in the governance of the country. It shall be the duty of the State to apply these principles in making laws.

It is a matter of great regret that in a large number of the States in India this democratic form of Government is not functioning. For instance in Tamil Nadu, no election has been held for the local self-Government institutions for more than ten years. I understand that the situation in other States is also the same. India is a democratic Republic. The democratic form of Government should function not only in the legislature but also in the cities, towns and villages. In many States elections to the Cooperative institutions are not held. Many state Governments postpone election to the village Panchayats, Municipalities and co-operative institutions on one excuse or another. I think that due to the fear of another political party getting majority in these institutions, the elections are not held. The Honourable Minister take the oath of office that they have faith and owe allegiance to the Constitution of India. Therefore, it is my opinion that the central Government has responsibility to have early elections for the local bodies.

I request that the Central Government should give suitable instructions or directions to the State Government to activate the defunct local body institutions. If there is no such provision in the Constitution of India, I request the Government to bring suitable

amendments to the constitution in such a way that the state Governments carry out the directions regarding conducting elections to local bodies.

MR. DEPUTY-SPEAKER: Shri Jatiya.

*(Interruptions)***

MR. DEPUTY-SPEAKER: All of you may please take your seats.

*(Interruptions)***

MR. DEPUTY-SPEAKER: I have called Shri Jatiya. I have not called you. All these things will not go on record. I request all of you to please take your seats. Nothing will go on record.

*(Interruptions)**

Don't challenge the Chair.*

*(Interruptions)**

No point of order when matters under rule 377 are being raised. Let this be over. Then, he can raise his point of order.

*(Interruptions)**

Mr. Ram Avtar Shastri, I have told you to come to my chamber.

SHRI RAMAVATAR SHASTRI:*

MR. DEPUTY-SPEAKER: I am not permitting; don't record. I have asked you to come to the Chamber. *(Interruptions)....*

PROF. MADHU DANDAVATE (Rajapur): One submission; let me try to solve the problem.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): I want to make a submission. The Members cannot threaten the Presiding Officer and cannot hold the entire House to ransom. There are rules and regulations according to which you are conducting the business of the House. Mr. Harikesh Bahadur was all the time on his legs and would not sit down he thinks that the entire House is to be run according

[Shri P. Venkatasubbaiah]

to his wishes. It is not proper. You are the Presiding Officer. You have to conduct the House. We are prepared to give all co-operation to you, Sir.

PROF. MADHU DANDAVATE: We want to give full cooperation. They are interested only in raising issues of public importance. His contention is that, yesterday, you said, 'I will allow you to raise the issue tomorrow'. He wants to know, even if you do not want to allow, the reason for the inadmissibility of that particular issue. In that case, the problem can be solved by telling the hon. Member why...

MR. DEPUTY-SPEAKER: Now that you have raised it, I will reply. Mr. Ramavatar Shastri came late yesterday. As soon as he entered the House, he came to me saying, 'It seems my name was called; would you call me again?'. I said, 'If your name had been called, definitely I would try to help you'. (Interruptions) Please listen. As soon as he entered the House he came to my seat and said that his name was called and because his train came late, he could not be present in the House. I told him, 'If your name has been called, definitely, you please give it in writing; I will include it either today or tomorrow. Then he gave it in writing. It was here. I referred to the record and found that he was not actually called yesterday. Then he wanted to be called today. We have considered. We have decided this for all parties, because today is the last day of this Session. There were about 38; and we have allowed, as a special case, today 18.

To his Party also we have allowed...

(Interruptions)

If under Rule 377 any Member is not allowed, this is not the method. I tell him to come to the Chamber.

SHRI RAMAVATAR SHASTRI: Was I not promised by you?

SHRI INDRAJIT GUPTA (Basirhat): May I make a suggestion? We have heard just now what took place yesterday. I am not aware of that and any conversation which might have taken

place between Mr. Shastri and you in the Chair will not be on the record.

The Member has got a certain impression rightly or wrongly that his 377 notice would be admitted to-day and when you do not allow him, he is very much agitated. Sir, there is one 377 submission in my name for to-day and I am willing to withdraw that and you can allow him in that place.

MR. DEPUTY-SPEAKER: His 377 notice is not according to the rules. That is why I ask him to see me in the Chamber.

SHRI RAMAVATAR SHASTRI: It is a question of the National Library. How can you say that it is not admissible?

MR. DEPUTY-SPEAKER: Mr. Gupta, you may also see it. I will place that and you tell me. There is a lot of misunderstanding.

SHRI INDRAJIT GUPTA: You could have told him straightaway.... Sir, if some individual's name is mentioned, he is willing to omit it.

MR. DEPUTY-SPEAKER: You, as party leader, come and see. It is an individual grievance, it is not a matter of public importance.... (Interruptions) Whatever a Member gives under Rule 377, should I admit it?... (Interruptions) Mr. Subramaniam Swamy, it is all over, please help me.

DR. SUBRAMANIAM SWAMY: You said that 377 notices are allowed on the basis of parties. It is against the rules.

MR. DEPUTY-SPEAKER: When there are 38 notices, what can we do? We wanted to give equal opportunities.

DR. SUBRAMANIAM SWAMY: This should not go on record that you allow 377 matters to be raised on the basis of party strength.

MR. DEPUTY-SPEAKER: Whatever has been decided I told you. It can go on record.

DR. SUBRAMANIAM SWAMY: Under rule 360, you please have a look

at it. You do not give this direction because it is a dangerous direction.

MR. DEPUTY-SPEAKER: We will look into it.

Mr. Shastri, now please sit down. You meet me in the Chamber. Should you not respect it?

SHRI RAMAVATAR SHASTRI: No. no. I am not going to sit down.

MR. DEPUTY-SPEAKER: What should be done, Mr. Gupta?

DR. SUBRAMANIAM SWAMY: I object to this treating it as a party affair.

MR. DEPUTY-SPEAKER: He says he will not resume his seat.

DR. SUBRAMANIAM SWAMY: You throw him out then.

MR. DEPUTY-SPEAKER: That I will never do. I will request him, I very humbly request him. But I will not do that which you want me to do.

Now, Mr. Maniram Bagri.

(ii) DEATHS DUE TO CONSUMPTION OF SPURIOUS LIQUOR IN NARWANA (HARYANA)

श्री मनीराम बागरी (हिसार) :
नरवाना जिला जिद. हरियाणा. में सरकारी ठेके से शराब की 700 बोटल खरीदी गई और फलस्वरूप पीने वाले लोग अंधे हुए या मर गये। मरने वालों की तादाद हमारी जानकारी के मुताबिक 28 हो चुकी है। यह दुर्घटना हरियाणा में दूसरी है। केन्द्र सरकार का कर्तव्य है कि मुकम्मिल शराबबन्दी देश में की जाए लेकिन खराब शराब पिलाकर लोगों को मारा जा रहा है। लोगों ने सिकायत की है कि सरकार ने इस मामले को दबाने की कोशिश की। 8300 लिटर स्पिट का कोटा एक फर्म को फोटो का कागज तैयार करने के बहाने में दिलाया गया जिसमें से अर्धी स्पिट इस शराब में बनने में जा चुकी है। शराब के ठेकेदार बहुत बड़े ठेकेदार हैं और एक

ठेकेदार ब्लैक लिस्टिड है इनको गिरफ्तार नहीं किया गया। अधिकारियों ने उनके अपने सामने से गया दिया। तमाखी में 20 कार्क मिले और बाकी सामान बुर्द-बुर्द कर दिया गया। इस मामले की न्यायिक जांच चीफ़ हार्ड कोर्ट के जजों द्वारा सुनारा कराई जाने और दोषी व्यक्तियों को फौरन गिरफ्तार किया जाए। सरकार को ऐसी बटनाएं रोकने के वास्ते ज़ेस्त करके उठाने चाहिए।

MR. DEPUTY-SPEAKER: Now, the House stands adjourned to meet at 14.05 hours.

14.05 hrs.

The Lok Sabha adjourned for Lunch till five minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at ten minutes past Fourteen of the Clock.

[SHRI GULSHER AHMED in the Chair]

MR. CHAIRMAN: Hon. Members, according to the Agenda, Mr. N. D. Tiwari has to make a statement.

If you permit it, he can make a statement first. Then we can carry on with our business.

SOME HON MEMBERS: Yes.

SHRI INDRAJIT GUPTA (Basirhat): I request the hon. Minister to read out the Statement—not just to lay it on the Table.

MR. CHAIRMAN: Yes, he is reading the statement.

DR. SUBRAMANIAM SWAMY (Bombay—North-East): You may also please allow a few questions of a clarificatory nature.

MR. CHAIRMAN: Mr. N. D. Tiwari.